

(c) the total number of disputes?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c). The information is being collected and will be laid on the Table of the Sabha when received.

Bicycles Exports

157. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state the total number of bicycles exported to different countries during the current year so far (Country-wise)?

The Minister of Commerce and Industry (Shri Morarji Desai): Seventeen cycles valued at Rs. 1,794 were exported to U.K. in February, 1957. Figures for subsequent months have not yet become available.

Central Silk Board

158. Shri S. C. Samanta: Will the Minister of Commerce and Industry be pleased to state:

(a) when the Central Silk Board held its last meeting;

(b) whether the amounts recommended by the Board for grants-in-aid and loans for different schemes have been sanctioned by Government;

(c) if so, whether the details of the scheme with amounts sanctioned State-wise will be laid on the Table; and

(d) the amount of silk waste that will be allowed to be exported during the current year?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) On the 26th April, 1957.

(b) and (c). In pursuance of the decision taken in the Inter-State Conference on Cottage Industries held in June 1956, the schemes submitted by the State Governments and recommended by the Central Silk Board for implementation during 1957-58 were discussed between the representatives of the Central and State Governments

and the Board in February/March 1957. 114 schemes were approved for assistance by the Government of India. A statement showing the schemes sanctioned up to the 16th May, 1957 is attached. Sanctions for the rest are expected to issue shortly. [See Appendix II, annexure No. 29].

(d) Exports of Silk waste of other than South Indian origin are allowed freely. A quantity of 284,000 pounds of silk waste of South Indian origin has been released for export during January-June 1957. The quota for the second half of 1956 will be determined after assessing local stocks, production, consumption, etc. during that period.

विस्थापित व्यक्तियों को भूमि का दिया जाना

१५६. श्री प० ला० दाक्षणा : क्या पुनर्वास तथा अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गंगानगर जिले में रामेजा नहर से सिंचित क्षेत्र में अनधिकृत शरणार्थियों को जमीनें दी गई हैं और वे जमीनों को अन्य लोगों को किराये पर और ठेके पर दे कर अनुचित लाभ उठा रहे हैं; और

(ख) यदि हाँ, तो क्या इस विषय में जांच की जायेगी?

पुनर्वास तथा अल्पसंख्यक कार्य मंत्री (श्री जे. ए. लक्ष्मी) : (क) और (ख). जानकारी एकत्रित की जा रही है और उपलब्ध होने पर सभा की मेज पर रख दी जायेगी।

Unemployment in Rajasthan

160. Shri Karni Singhji: Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 92 on the 4th March, 1954 and state:

(a) whether an appreciation of the problem of unemployment has since been received from the Rajasthan Government; and

(b) If so, whether a copy of the same will be laid on the Table together with the details of action taken thereon?

The Deputy Minister of Labour (Shri Abid Ali): (a) No.

(b) Does not arise.

Women Programme Executives in the A.I.R.

161. Kumari M. Vedakumari: Will the Minister of Information and Broadcasting be pleased to state the number of Women Programme Executives in the All India Radio?

The Minister of Information and Broadcasting (Dr. Keskar): One, at present.

Punaloor Paper Mills Ltd.

162. { Shri V. P. Nayar:
Shri Kodiyar:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Punaloor Paper Mills Ltd., Punaloor, has submitted any plans for increasing the production of paper;

(b) if so, the details of the plans; and

(c) whether Government have sanctioned the proposals of the mills?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) No, Sir.

(b) and (c). Do not arise.

Development of Handloom Industry

163. Shri Shree Narayan Das: Will the Minister of Commerce and Industry be pleased to state:

(a) whether allocation of funds for the development of the handloom industry during the current financial year has been made from the Handloom Cess Fund;

(b) if so, whether a statement showing such allocation to various States will be laid on the Table of the Sabha; and

(c) the basis on which the allocations have been made?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) Yes, Sir.

(b) A statement is attached. [See Appendix II, annexure No. 30].

(c) This is explained in paragraphs 24 and 25 of the First Annual Report of the All India Handloom Board copies of which are available in the Library of the House.

Closure of Textile Mills

164. { Shri Shree Narayan Das:
Shri S. M. Banerjee:

Will the Minister of Commerce and Industry be pleased to state:

(a) how many textile mills have so far given notice of closure;

(b) the reasons for their closure;

(c) whether Government have given consideration to the situation created or likely to be created by such closure; and

(d) if so, the steps, if any, that have been taken to remedy the situation?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) Seven textile mills issued notice of closure since January 1957 out of which 3 have actually closed down, and two of the mills have already withdrawn notice of closure.

(b) Due to financial stringency and uneconomic working.

(c) and (d). The Government are using their good offices to persuade the mills to withdraw notice of closure as a result of which two mills have already withdrawn notices as mentioned against reply to part (a) of the question. The Government are also considering the question of